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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI, THE 27th Nov. 1960

NOTIFICATION

INCOME-TAX

S.O. In exercise of the powers conferred by clause (iib) of the proviso to section 193 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies "7 year-13%(taxable) Secured Redeemable Non-Convertible Bonds", issued by the Damodar Valley Corporation, for the purpose of the said clause:

Provided that the benefit under the said proviso shall be admissible in the case of transfer of such bonds, by endorsement or delivery, only if the transferee informs the said Corporation by registered post within a period of sixty days of such transfer.



(H.K. Sarangi)
Under Secretary to the Govt. of India,

No. 8774

F.No. 328/82/90-WT.

Copy to:

1. The Executive Officer, Shri Saibaba Sanathan of Shirdi, XXXX P.O. Shirdi, Distt. Ahmednagar, Pin. 423109.
2. The Director of Income-tax (Exemptions), Bombay with ref. to his letter No. DIT(E)/BC/289/47/89-90 dated 28-3-1990.
3. The Director General of Income-tax (Exemptions), 3rd floor, 10, Middleton Row, Calcutta-700071.
4. All Chief Commissioners & All Directors General of Income-tax.
5. Director of Inspection (RS&PR), 2nd floor, Hans Bhawan, B.S. Zafar Marg, New Delhi.
6. Director of Income-tax (O&MS), Director of Income-tax (Audit), Director of Income-tax (IT), Director of Income-tax (Systems), Director of Income-tax (Vigilance) & Director of Income-tax (Recovery).
7. All officers & sections of the C.B.D.T., New Delhi.
8. Comptroller & Auditor General of India, New Delhi (20 copies).
9. Bulletin section of the Directorate of Inspection (RS&PR), New Delhi.
10. Director General of Training, National Academy of Direct Taxes, Nagpur (5 copies).
11. Joint Secretary, Ministry of Law & Justice (Deptt. of Legal Affairs), New Delhi.
12. The Chief Controller of Accounts, Central Board of Direct Taxes, H. Block, Vikas Bhawan, New Delhi.
13. I.F.U. (Central Board of Direct Taxes).

(Mrs. V. RAMAKRISHNAN)
SECTION OFFICER.